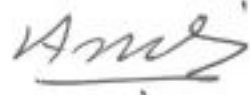


## Allahabad Bench

EP No.213/ALD/2019 in  
CP NO. 01/ND/2012ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 13.08.2019NAME OF THE COMPANY: Kanti Prasad Agarwal & Ors V/s Shree Kaila Devi Real Estate Ltd &  
Ors

SECTION OF THE COMPANIES ACT: 424 (3) of Companies Act

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anuj Kumar	Adv.	Reti'di'ndu	
2.				

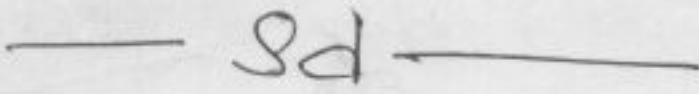
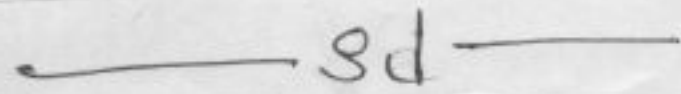
CP NO.213/ALD/2019 IN CP NO.01/ND/2012

Sh. Anuj Kumar, Advocate for the petitioner is present.

Ld. Counsel for the petitioner filed proof of service.

Sh. Ashok Kumar Pandey, Advocate undertake to file vakalatnama on behalf  
of respondent and seeks time to file reply.Time is granted. Respondent shall file reply by serving an advance copy to  
the petitioner.List the matter on 28<sup>th</sup> August, 2019.

Dated: 13.08.2019

SAROJ RAJWARE  
MEMBER (T)A.R.K. SINHA  
MEMBER (J)Typed by:  
Kavya Prakash Srivastava  
(Stenographer)